

I beg to lay on the Table, under sub-section (3) of section 642 of the Companies Act, 1956, a copy of the Ministry of Finance (Department of Company Law Administration) Notification S.R.O. No. 1380, dated the 27th April, 1957, publishing the Companies (Appeals to the Central Government) Rules, 1957. [Placed in Library. See No. S-24/57.]

REPORT BY THE ELECTION COMMISSION ON THE RESULTS OF BYE-ELECTIONS HELD BETWEEN JULY, 1955 AND OCTOBER, 1956, AND NOTIFICATIONS PUBLISHING AMENDMENTS IN THE REPRESENTATION OF THE PEOPLE (CONDUCT OF ELECTIONS AND ELECTION PETITIONS) RULES, 1956, AND AN AMENDMENT IN THE REPRESENTATION OF THE PEOPLE (PREPARATION OF ELECTORAL ROLLS) RULES, 1956.

THE MINISTER FOR LAW (SHRI A.K. SEN): Sir, I beg to lay on the Table a copy of a Report prepared by the Election Commission' on the results of bye-elections held between the 31st July, 1955 and the 31st October, 1956. [Placed in Library. See No. S-20/57.]

I beg to lay on the Table, under sub-section (3) of section 169 of the Representation of the People Act, 1951, a copy each of the following Notifications: —

- (i) Ministry of Law Notification S.R.O. No. 3068, dated the 14th December, 1956, publishing certain amendments in the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956.
- (ii) Ministry of Law Notification S.R.O. No. 412, dated the 4th February, 1957, publishing further amendments in the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956.

[Placed in Library. See No. S-21/ 57 for (i) and (ii).]

I beg to lay on the Table, under sub-section (3) of section 28 of the Representation of the People Act, 1950, a copy of the Ministry of Law Notification S.R.O. No. 140, dated the 10th January, 1957, publishing an amendment in the Representation of the People (Preparation of Electoral Rolls) Rules, 1956. [Placed in Library. See No. S-22/57.]

NOTIFICATION PUBLISHING THE SLUM AREAS (IMPROVEMENT AND CLEARANCE) RULES, 1957.

THE MINISTER FOR HEALTH (SHRI D. P. KARMARKAR) : Sir, I beg to lay on the Table, under sub-section (3) of section 40 of the Slum Areas (Improvement and Clearance) Act, 1956, a copy of the Ministry of Health Notification No. F. 8-7/57^LSG., dated the 6th February, 1957, publishing the Slum Areas (Improvement and Clearance) Rules, 1957. [Placed in Library. See No. S-53/57.]

NOTIFICATIONS AMENDING THE DELHI MOTOR VEHICLES RULES, 1940

THE MINISTER FOR TRANSPORT AND COMMUNICATIONS (SHRI LAL BAHADUR): Sir, I beg to lay on the Table, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, a copy each of the following Notifications issued by the Delhi State: —

- (i) Notification No.. F. 12(156)/ 50-MT and CE, dated the 27th October, 1956, making certain amendments in the Delhi Motor Vehicles Rules, 1940.
- (ii) Notification No. F. 12(155)/ 56-MT and CE,' dated the 22nd January, 1957, making an amendment in the Delhi Motor Vehicles Rules, 1940.
- (in) Notification No. F. 12(18)/ 53-MT and CE, dated the 22nd January, 1957, making aertsin amendments
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Delhi Motor Vehicles Rules, 1940. [Placed in Library. See No. S-15/57 for (i) to (iii).]

- (iv) Notification No. F. 12(130)/56-MT and CE, dated the 14th March, 1957, publishing certain amendments in the Motor Vehicles Rules, 1940.

[Placed in Library. See No. S-11t/57.]

NOTIFICATIONS AMENDING THE ADMINISTRATION OF EVACUEE PROPERTY (CENTRAL) RULES, 1950 AND THE DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES, 1955.

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRIMATI VIOLET ALVA): Sir, on behalf of Shri Mehr Chand Khanna, I beg to lay on the Table, under sub-section (4) of the section 56 of Administration of Evacuee Property Act, 1950, a copy of the Ministry of Rehabilitation Notification S.R.O. No. 667, dated the 20th February, 1957, making certain amendments in the Administration of Evacuee Property (Central) Rules, 1950. [Placed in Library. See No. S-27/57.]

Sir, on behalf of Shri Mehr Chand Khanna, I also beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy each of the following Notifications: —

- (i) Ministry of Rehabilitation Notification S.R.O. No. 30th/ R. Amdt. XI, dated the 15th January, 1957, publishing further amendments in the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.
- (ii) Ministry of Rehabilitation Notification S.R.O. No. 382/R. Amdt. XII, dated the 21st January, 1957, publishing an amendment in the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.

- (iii) Ministry of Rehabilitation Notification S.R.O. No. 434/R. Amdt. XIII, dated the 31st January, 1957, publishing an amendment in the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.

[Placed in Library. See No. S-26/ 57 for (i) to (iii).]

PRESIDENT'S PROCLAMATION REVOKING, THE PROCLAMATION ISSUED BY HIM ON 1st NOVEMBER ~1956 IN REGARD TO THE STATE OF KERALA, AND NOTIFICATION PUBLISHING THE ALL INDIA SERVICES (OVERSEAS PAY, PASSAGE AND LEAVE SALARY) RULES, 1957.

THE MINISTER • OF STATE IN THE MINISTRY OF HOME AFFAIRS SHRI B. N. DATAR: Sir, I beg to lay on the Table under clause (3) of article 356 of the Constitution, a copy of the Proclamation issued by the President on the 5th April, 1957, under clause (2) of the said article, revoking the Proclamation issued by him on the 1st November, 1956, in relation to the State of Kerala. [Placed in Library. See No. S-7/57.]

Sir, I also beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of the Ministry of Home Affairs Notification S.R.O. No. 526, dated the 15th February, 1957, publishing the All-India Services (Overseas Pay, Passages and Leave Salary) Rules, 1957. [Placed in Library. See No. S-111/57.]

REPORTS OF THE TARIFF COMMISSION ON COCOA POWDER AND CHOCOLATE INDUSTRIES AND CALCIUM LACTATE INDUSTRY, STATEMENT REGARDING THE TARIFF COMMISSION ACT, 1951, AND GOVERNMENT RESOLUTIONS AND NOTIFICATIONS IN REGARD THERETO.

THE MINISTER FOR HEALTH (SHRI D. P. KARMARAJR) : On behalf of Shri Manubhai Shah, I beg to lay on the Table, under sub-section 2 of section 10 of the Tariff Commission 1951, a copy each of the following, papers: —